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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CCP(CO.) 11/2017

CANARA BANK ..... Petitioner

Through Mr. Y.P. Narula, Senior Advocate

with Mr. Abhay Narula, Advocate.

versus

CHERAN ENTERPRISES PVT. LTD. & ANR. ..... Respondent

Through: Mr. A.S. Chandhiok, Sr. Advocate

with Mr. J. Sivanandaraaj Aav, Ms.

Shalini Kaul, Mr. Chamanlal

Choudhary, Advocates for Mr. M.

Chandran Ratnaswami &

Mr.Ramaswamy Athappan, , Ex-

Directors

Mr. Anwesh Madhukar & Mr. Pranjal

Shekhar, Advocates for Mr. K.C.

Palanisamy

Ms. Jaya Tomar and Mr. Gagandeep

Singh, Advocates for R-2.

**CORAM:** 

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

**%** 18.11.2019

Mr. Narula, learned senior counsel for the petitioner submits that he would like to file a response to the reply filed by the State Bank of India as well as the affidavits filed by the Ex-Directors of the respondent Company. Let the same be filed within a period of ten days from today.

List on 19<sup>th</sup> December, 2019.

JYOTI SINGH, J

**NOVEMBER 18, 2019** 

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